A new scheme "Pradhan Mantri Rojgar Protsahan Yojana" has been announced in the Budget for 2016-17 with the objective of promoting employment generation and an allocation of ₹ 1000 crore has been made. The scheme is being implemented by Ministry of Labour and Employment in 2016-17. Under the Scheme, employers would be provided an incentive for enhancing employment by reimbursement of the EPS contribution made by the employer in respect of new employment.

Minimum wages

1228. SHRI TARUN VIJAY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has any data to know how many labourers do not have a roof on their head and are living homeless;
- (b) the difference in the minimum daily wages of labourers in various States and at various levels of skills the labourers have, the State-wise details of the minimum wages they provide;
- (c) whether there is any mechanism to ensure that labourers get the minimum wages wherever they are working; and
- (d) how many cases of employers defaulting on minimum wages have been registered and the convictions?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Such data are not maintained in this Ministry.

- (b) Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment consisting of agriculture and non-agricultural sector under their respective jurisdictions. The rates of minimum wages fixed for scheduled employments in the Central Sphere is given in the Statement-I (See below). The range of minimum wages in the State Sphere is given in the Statement-II (See below).
- (c) and (d) The implementation of the Act is carried out by the Centre as well as the States in respect of their respective jurisdiction. In the Central Sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), the compliance in the State Sphere is ensured through the State Enforcement Machinery. They conduct regular inspections and in the event of detection of any case

(As on 01.04.2016)

628.00

of non-payment or under-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked. The details of enforcement of Minimum Wages Act in Central Sphere during the years 2012-13, 2013-14, 2014-15 and 2015-16 (upto December 2015) is given in Statement-III.

Statement-I Details of Area-wise Rates of Minimum Wages for Scheduled Employments in the Central Sphere

Name of Schedulded Category of Worker Employment	Rates of wages including V.D.A per day (in ₹)				
Zimpioy mone		B Area C			
		_			

Employment	_	per day (in ₹)				
		Area A	Area B	Area C		
1	2	3	4	5		
1. Agriculture	Unskilled	234.00	213.00	211.00		
	Semi-Skilled/Unskilled Supervisory	256.00	236.00	216.00		
	Skilled/Clerical	278.00	256.00	235.00		
	Highly Skilled	308.00	286.00	256.00		
2. Workers engaged in Stone Mines for Stone Breaking and Stone Crushing	 Excavation and removal lead/1.5 meters lift: (a) Soft Soil (b) Soft Soil with Rock (c) Rock Removal and Staking of rejected stones with 50 metres lead 1.5 metres lift 	l of over t	247.00 373.00 494.00 199.00	50 meters		
	Stone breaking or Stone (a) 1.0 inch to 1.5 inches	Crushing fo	the stone 1528.00	size		
	(b) Above 1.5 Inches to 3.0 Inches		1307.00			
	(c) Above 3.0 Inches to		765.00			

5 Inches

(d) Above 5.0 Inches

1	2	3	4	5				
3. Sweeping and Cleaning	Unskilled	368.00	307.00	246.00				
4. Watch and Ward	Without Arms	407.00	347.00	288.00				
	With Arms	448.00	407.00	347.00				
5. Loading and Unloading	Unskilled	368.00	307.00	246.00				
6. Construction	Unskilled	368.00	307.00	246.00				
	Semi-Skilled/Unskilled Supervisory	407.00	347.00	288.00				
	Skilled/Clerical	448.00	407.00	347.00				
	Highly Skilled	487.00	448.00	407.00				
7. Non-Coal Mines		Above Ground	Below	Ground				
	Unskilled	246.00	307.00					
	Semi-Skilled/Unskilled Supervisory	307.00	368.00					
	Skilled/Clerical	368.00	429.00					
	Highly Skilled	429.00	487.00					
Name of Schedulded Employment	No	omenclature						
1. Agriculture	F	Agriculture						
2. Workers engaged in Stone Mines for Stone Breaking and Stone Crushing	Workers engaged in Stone Stone Crushing	e Mines for	Stone Brea	king and				
3. Sweeping and Cleaning	Employment of Sweeping and Cleaning excluding Activities prohibited under the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993							
4. Watch and Ward	Employment of Watch ar	nd Ward						
5. Loading and Unloading	Employment in Loading and Unloading in (i) Goods Sheds, Parcel Offices of Railways; (ii) Other Goodssheds, Godowns, Warehouses etc. and; (iii) Docks and Ports							

1	2	3	4	5		
6. Construction	Construction or mainter Building Operations in Electric, Wireless, Radi and Overseas Commun Underground Cabling V Lines and Sewerage Pip	cluding layir o, Television, nication Cab Vork, Electric	ng down Ur , Telephone, les and sim	nderground Telegraph ailar other		
7. Non-Coal Mines	Employees engaged in the Bauxite, Manganese, Community, White Clay, producing Soap Stones Clay, Chromite, Quartzi Laterite, Dolomite, Red Rock Phosphate, Heman Mica, Lignite, Grave, Soan Stones	China Clay, K Stone, Steating and Talc), of te, Quartz, Si Oxide, Wolfn tite, Marble	Kyanite, Copte (including Orchre, Asbeilica, Graphitram, Iron Orand Calcite,	pper, Clay, the mines estos, Fire e, Felspar, e, Granite, Uranium,		
Classification of area AREA – "A"						
Ahmedabad (U	A) Hyderabad	(UA) Farida	abad			

Written Answers to

Ahmedabad	(UA)	Hyderabad	(UA)	Faridabad
				complex
Bangaluru	(UA)	Kanpur	(UA)	Ghaziabad
Kolkata	(UA)	Lucknow	(UA)	Gurgaon
Delhi	(UA)	Chennai	(UA)	Noida
Greater Mumbai	(UA)	Nagpur	(UA)	Secunderabad
Navi Mumbai				

AREA – "B"										
Agra	(UA)	Jodhpur		Jabalpur	(UA)					
Ajmer		Kochi	(UA)	Jaipur	(UA)					
Aligarh		Kolhapur	(UA)	Jalandhar	(UA)					
Allahabad	(UA)	Kozhikode	(UA)	Jamshedpur	(UA)					
Amravati		Kota		Puducherry	(UA)					
Aurangabad	(UA)	Ludhiana		Jalandhar-Cantt.						
Bareilly	(UA)	Madurai	(UA)	Dhanbad	(UA)					
Bhavnagar		Meerut	(UA)	Dehradun	(UA)					
Bikaner		Moradabad	(UA)	Durg-Bhilai Nagar	(UA)					

216 Written Answers to		[RAJYA SAB	[RAJYA SABHA]		
Bhopal		Mysore	(UA)	Jammu	(UA)
Bhubaneshwar		Nasik	(UA)	Jamnagar	(UA)
Amritsar	(UA)	Pune	(UA)	Vijayawada	(UA)
Chandigarh	(UA)	Patna	(UA)	Vishakhapatnam	(UA)
Coimbatore	(UA)	Raipur	(UA)	Warangal	
Cuttack	(UA)	Rajkot		Mangalore	(UA)
Durgapur		Ranchi	(UA)	Salem	(UA)
Gorakhpur		Sholapur		Tiruppur	(UA)
Guwahati City		Srinagar	(UA)	Tiruchirappalli	(UA)
Guntur		Surat	(UA)	Asansol	(UA)
Gwalior	(UA)	Thiruvanantapuram	(UA)	Belgaum	(UA)
Indore	(UA)	Vadodara	(UA)	Bhiwandi	(UA)
Hubli-Dharwad		Varanasi	(UA)		

Area 'C' will comprise all areas not mentioned in this list.

NB: U.A. stands for Urban Agglomeration.

Statement-II

Details of Category-wise Range of Minimum Rates of Wages in All States as on 01.04.2016

S1.	State/UT	Categories							
No.		Unsl	Unskilled		Skilled	Skilled		Highly Skilled	
		Min.	Max.	Min.	Max.	Min.	Max.	Min.	Max.
1	2	3	4	5	6	7	8	9	10
	Central Sphere	204.00	294.00	209.00	353.00	227.00	411.00	247.00	467.00
1.	Andhra Pradesh	69.27	-	-	-	-	-	-	858.83
2.	Arunachal Pradesh	150.00	170.00	160.00	180.00	170.00	190.00	-	-
3.	Assam	240.00	-	280.00	-	350.00	-	450.00	-
4.	Bihar	181.00	197.00	188.00	206.00	232.00	251.00	282.00	308.00
5.	Chhattisgarh	157.00	242.00	201.00	247.00	210.00	256.00	236.00	266.00
6.	Goa	215.00	216.00	223.00	229.00	227.00	232.00	235.00	292.00
7.	Gujarat	150.00	276.00	276.00	284.00	284.00	293.00	-	-
8.	Haryana	226.40	226.40	231.40	236.40	241.40	246.40	251.40	251.40
9.	Himachal Pradesh	170.00	185.55	180.17	187.00	206.52	214.00	227.12	274.50
10.	Jammu and Kashmir*	150.00	150.00	175.00	175.00	225.00	225.00	-	-
11.	Jharkhand	210.00	225.00	220.00	240.00	290.00	335.00	259.31	360.00

1	2	3	4	5	6	7	8	9	10
12.	Karnataka	198.23	-	-	-	-	-	-	343.58
13.	Kerala	275.46	548.70	-	-	-	-	-	-
14.	Madhya Pradesh	187.00	253.00	248.00	339.00	294.00	387.00	337.00	389.00
15.	Maharashtra	180.00	315.49					-	-
16.	Meghalaya	170.00	170.00	181.00	181.00	191.00	191.00	212.00	212.00
17.	Manipur	122.10	122.10	129.97	129.97	132.60	132.60	-	-
18.	Mizoram	220.00	220.00	250.00	250.00	310.00	380.00	-	-
19.	Nagaland	115.00	115.00	125.00	125.00	135.00	135.00	145.00	145.00
20.	Odisha	200.00	200.00	220.00	220.00	240.00	240.00	260.00	260.00
21.	Punjab	267.13	277.13	297.13	297.13	331.63	331.63	371.33	371.33
22.	Rajasthan	166.00	166.00	176.00	176.00	186.00	186.00	236.00	236.00
23.	Sikkim	220.00	220.00	242.00	242.00	275.00	275.00	319.00	319.00
24.	Tamil Nadu	146.00	431.86	-	-	-	-	-	-
25.	Tripura	142.46	346.15	162.81	375.00	184.96	403.85	280.00	405.42
26.	Uttarakhand	200.00	272.12	231.54	291.54	235.31	310.96	249.23	356.35
27.	Uttar Pradesh	161.00	262.11	240.24	288.32	282.07	322.96	299.19	299.19
28.	West Bengal	211.00	278.00	232.00	306.00	255.00	337.00	370.00	-

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[RAJYA SABHA]

Unstarred Questions

29.	Andaman and Nicobar Islands	274.00	285.00	286.00	294.00	338.00	363.00	363.00	384.00
30.	Chandigarh	306.19	306.19	311.96	316.00	323.15	332.15	348.00	348.00
31.	Dadra and Nagar Haveli	220.80	220.80	227.30	227.30	233.80	233.80	-	-
32.	Daman and Diu	268.20	268.20	276.20	276.20	284.20	284.20	-	-
33.	Delhi	316.00	353.00	349.00	390.00	384.00	429.00	-	-
34.	Lakshadweep	255.20	255.20	280.50	280.20	305.20	305.20	335.20	335.20
35.	Puducherry	55.00	255.00	-	-	-	-	-	-
36.	Telangana	69.27	363.26						

^{*}Data is yet to be received. Figures indicate rates of wages as on 31.12.2013 in respect of Jammu and Kashmir.

Note: Rates for unskilled workers for Assam and West Bengal exclude Tea garden workers.

Statement-III

Details of Enforcement of Minimum Wages Act, 1948 in Central Sphere Establishments

Sl. No.	Particulars	2012-13	2013-14		2015-16	
					*Upto Dec., 2015	
1.	No. of Inspections conducted	15500	13099	6497	4904	
2.	No. of Irregularities	157111	129341	64987	36887	
3.	No. of Prosecution Launched	5307	5167	3566	981	
4.	No. of Convictions	4954	5074	2694	988	

Source: Office of Chief Labour Commissioner (Central), Ministry of Labour and Employment.